

[श्रीफूल चन्द वर्मा]

रेडियो तथा टेलीवीजन सार्वजनिक प्रचार के साधन हैं, उन्हें केवल सत्ताष्ट्र दल के लिए प्रयुक्त करना लोकतंत्र पर कुठाराघात है।

**[viii]. NEGLECT OF HINDI IN SCHOOLS.**

श्री राम बिलास बासवान (हाजीपुर):  
उपाध्यक्ष महोदय, सरकार द्वारा बार-बार यह कहा जाता है कि हिन्दी को किसी पर थोपा नहीं जायेगा और इस का परिणाम यह है कि राजधानी और देश के बड़े बड़े स्कूलों में हिन्दी की पढ़ाई बन्द कर दी है। राजधानी के प्रमुख स्कूल, दिल्ली पब्लिक स्कूल और दूसरे अछूते स्कूलों में 11वीं कक्षा से हिन्दी की पढ़ाई नहीं की जाती है। फलस्वरूप हिन्दी पढ़ने के इच्छुक अनेक छात्रों को स्कूल बदलना पड़ता है।

सब से दुखद घटना 7 जुलाई, 1981 को नैनीताल के एक यूरोपियन स्कूल के 13 वर्षीय छात्र\*\* के साथ घटी जब कि उसे हिन्दी बोलने के कारण अपमानित करने पर आत्म हत्या करनी पड़ी। \*\* 7वीं कक्षा का छात्र था। आत्म हत्या के दो दिन पूर्व \*\* को हिन्दी फिल्म देखने और स्कूल के प्रांगण में यदा कदा हिन्दी बोलने की रिपोर्ट मिलने पर उस स्कूल के प्राचार्य ने उसे छात्रों के बीच बुरी तरह अपमानित किया और अनुशासन-हीनता का आरोप लगते हुए उसे विद्यालय से निष्कासन का आदेश दे दिया था।

ज्ञात है कि यूरोपियन स्कूलों में हिन्दी बोलने पर कोड़ों की सजा के भी समाचार मिलते रहे हैं। हिन्दी फिल्म देखने के आरोप में उसी विद्यालय के 4

छात्रों को पहले भी निष्कासित किया जा चुका है। \*\* उसे सहन नहीं कर सका और घर जा कर गले में रस्ती का फन्दा डाल कर आत्महत्या कर ली।

जिस प्रदेश की राजभाषा हिन्दी हो, उसी प्रदेश में हिन्दी बोलने पर छात्र को आत्महत्या करनी पड़े, इस से ज्यादा लज्जा और शर्म की बात और कोई नहीं हो सकती। इस का प्रमुख कारण सरकार द्वारा निरन्तर राष्ट्रभाषा की उपेक्षा है। अंग्रेजी शिक्षा देने का अर्थ यह नहीं है कि देशी भाषाओं के व्यवहार को दण्डनीय और निन्दनीय समझा जाय।

अतः सरकार से मांग है कि इस घटना की निष्पक्ष न्यायिक जांच कराई जाय और देशी भाषाओं के प्रति अपमान, उपेक्षा, दुर्भावना एवं विषमता पूर्ण व्यवहार बन्द हो जिस से पुन किसी \*\* को आत्महत्या न करनी पड़े।

MR. DEPUTY-SPEAKER: The name which the hon. Member has mentioned, will not go on record.

**(ix) NEED TO INQUIRE INTO THE ROTTING OF FOODGRAINS DUE TO TRANSPORTATION IN OPEN BOX WAGONS.**

SHRI A. K. ROY (Dhanbad): The nation would be shocked to know that in these days of scarcity of foodgrains when to maintain regular supply to the public distribution system and to keep the price under control 2 million tonnes of wheat are to be imported from the USA, FCI in collaboration with the Railways is spoiling the wheat in thousands of tonnes by transporting that in open wagons in this rainy season. The specific examples are being given here.

On 29.6.1981 the FCI booked 1600 quintal of wheat at Barnala Station of Northern Railway, State of Punjab,

and the said wheat was booked in open box wagons which arrived at Dhanbad old yard, Eastern Railway on 6-7-1981 at 3.30 p.m. and detained upto 12.7.1981. The wagons were not even covered with tarpaulin and so got badly rotten being drenched in rain water giving pungent smell. Ultimately these box wagons were sent to Tatisilwai, Ranchi, South Eastern Railway. This wheat was sold to the public on auction as the rotten wheat not fit for human consumption. This was purchased by the businessman for blending with the wheat for human consumption causing various diseases.

Again on 8.8.1981 at 2.30 hours another consignment of 33 open box wagons loaded with wheat i.e. 16080 quintals for FCI, Dhanbad arrived at Dhanbad Yard. Due to open box wagons this wheat also got rotten and started germinating in rain and till 15.8.1981 at the time of my leaving Dhanbad, the wheat could not be unloaded.

On contacting the Divisional Railway Manager, Dhanbad, who was not even first aware of the case, I was informed that the FCI requisitioned more wheat than it could unload in time resulting in this detention and on the point why it was not covered I was told that the system was to transport foodgrains in open wagons. This colossal waste of foodgrains due to the criminal unconcern both of the Railways and the FCI was brought to the notice of the District Administration demanding prosecution by several public organisations.

Such cases have also been reported from Bhagalpur sometimes back.

Spoiling valuable foodgrains in this way is a crime to the nation. I demand immediate probe and action and a statement to this effect both from the Ministers of Food and Agriculture and the Railway.

(x) **NEED FOR LEGISLATION TO REGULATE THE SERVICE CONDITIONS OF DOMESTIC WORKERS IN THE COUNTRY.**

**SHRI KAMAL NATH (Chhindwara):**  
The Domestic Workers' Union has been

propagating the cause of thousands of domestic servants throughout the country, praying for better working conditions for them.

In spite of the fact that there are thousands of domestic servants servicing almost 24 hours in a day, there is no legislation to regulate their service condition. It is strange that though the country has achieved independence over 34 years ago, Government has not given any consideration to this right cause. These people are at the mercy of their masters for everything i.e. wages, welfare etc. These masters know well that there is no statutory power to stop them from exploiting such workers.

Their condition is in no way better than that of the bonded labour for the release of whom there has been great hue and cry all over the country.

Under these circumstances, I will appeal to the Government to come forward with a legislation at an early date to regulate the service condition of the domestic workers of the country, so that they can realise that they are also honoured citizens of India, like any other citizens of this great country.

(xi) **ALLEGED ATROCITIES ON TAMILS IN SRI LANKA.**

**SHRI K. MAYATHEVAR:** Large scale atrocities have been committed on 35 lakhs of Tamilians in Sri Lanka in about 8,000 sq. miles. The life and property of the Sri Lanka Tamilians are at stake. A day earlier one Indian pilgrim was reported to have been murdered. The properties of the Sri Lanka Tamilians are destroyed. The day to day life of the Sri Lanka Tamilians is quite unsafe. The Government of India should solve the problem, give protection to all Sri Lanka Tamilians and safeguard human life and property.